

(30)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

C.P. NO.76/2002 IN
O.A. NO.2139/2000

Monday, this the 22nd day of July, 2002

Hon'ble Shri Kuldip Singh, Member (J)
Hon'ble Shri S.A.T. Rizvi, Member (A)

Ex. Head Constable (Driver) Rohtas Singh
s/o Shri Tulsi Ram
r/o K-5, Kewal Park Extension
Azad Pur, Delhi-33

..Applicant
(By Advocate: Shri Rajeev Kumar)

Versus

1. Shri S. Roy
Joint Commissioner of Police
New Delhi Range, Police Headquarters
IP Estate, MSO Building, New Delhi

2. Shri P.S.Bhushan
Addl.Dy. Commissioner of Police
Police Control Room
Sarai Rohilla, Delhi

..Respondents
(By Advocate: Mrs. Sumedha Sharma)

O R D E R (ORAL)

Shri Kuldip Singh:

The present Contempt Petition does not survive in view of the orders passed by the Hon'ble High Court, whereby similar Writ Petitions have been remanded back to this Tribunal, as the OA has been decided only on the point that the Joint Commissioner of Police has no power to act as an appellate authority. So, in view of this, Contempt Petition does not survive any longer. The same is accordingly dismissed. Notices issued to the alleged contemnors are discharged. File be consigned to the record room. No costs.


(S.A.T. Rizvi)
Member (A)

/sunil/


(Kuldip Singh)
Member (J)